



**THE
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a
separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND
PARLIAMENTARY AFFAIRS
(Legislation Section)

Srinagar, the 16th October, 2018.

The following Act has been assented to by the Governor on
16th October, 2018 and is hereby published for general information :—

**THE JAMMU AND KASHMIR PANCHAYATI RAJ
(FOURTH AMENDMENT) ACT, 2018**

(Governor Act No. XX of 2018)

[16th October, 2018.]

Enacted by the Governor in the Sixty-ninth Year of the Republic of
India.

An Act to amend the Jammu and Kashmir Panchayati Raj Act, 1989.

In exercise of the powers vested under Proclamation No. P-1/18 of 2018 dated 20th June, 2018, the Governor is pleased to enact as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Panchayati Raj (Fourth Amendment) Act, 2018.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Amendment of section 2, Act No. IX of 1989.*—In section 2 of the Jammu and Kashmir Panchayati Raj Act, 1989 (hereinafter referred to as ‘the principal Act’), clause (mm) shall be omitted.

3. *Insertion of Chapter I-A, Act No. IX of 1989.*—After Chapter I of ‘the principal Act’, the following Chapter shall be inserted, namely :—

“CHAPTER I-A

Ward Majlis and Halqa Majlis

3-A. *Ward Majlis (Ward Sabha).*—(1) For every ward of the Halqa Panchayat as may be determined in accordance with the provisions of clause (f) of sub-section (1) of section 2, there shall be a Ward Majlis.

(2) All adult persons of the ward whose names are included in the electoral rolls relating to Halqa Panchayat shall be deemed to be constituted as Ward Majlis of such Halqa Panchayat.

(3) The Ward Majlis shall meet at least once in three months. The procedure for convening and conducting the meeting of the Ward Majlis shall be such as may be prescribed :

Provided the Ward Majlis can meet more often for implementing Government programmes.

(4) The meeting of the Ward Majlis shall be presided over by the Panch or in his/her absence by a member of the Ward Majlis, to be elected for the purpose, by the majority of the members present in the meeting.

(5) The quorum of the meeting of the Ward Majlis shall be not less than one-tenth of the total members.

